

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 103(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017.

NAME OF THE COMPANY: Mrs. Kulvinder Kaur Arora &Anr. V/s. M/s. Giaan Corporate Services Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Ld. Counsel for the Petitioner		
	For the Respondent (s)	: Mr. Himanshu Harsole Mr. Keten Madan		

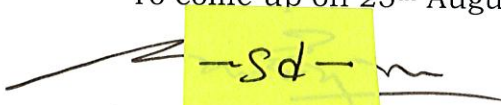
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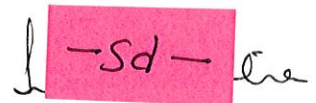
Notice of the CA file by the Respondent is accepted by the Ld. Counsel for the Petitioner. Reply be filed.

Ld. Counsel for the respondent has pointed out that due to lack of cooperation from the petitioner they are unable to open the outlets required under the franchisee agreement by December. It is also submitted that because the bank accounts have to be jointly operated the petitioner is not cooperating.

In view of the above, it is directed that the parties shall appear before the Bench Officer every Friday to sign and execute the cheques. Advance copies of the cheques and details of the Bank Statement be emailed to the petitioner. The petitioner has right to object to the signing of any cheque by giving cogent reasons for her refusal.

To come up on 25th August, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)